

targeted under its programmes. An Expert Group under the Chairmanship of Dr. N.C. Saxena has been constituted by the Ministry in August, 2008 to recommend suitable methodology for conducting the next BPL Census to identify the BPL households in the rural areas with the following Terms of Reference:-

- (i) To recommend more suitable methodology to conduct the next BPL Census with simple, transparent and objectively measurable indicators for identification of BPL for providing assistance under the programmes of the Ministry of Rural Development.
- (ii) To recommend institutional system for conducting survey, processing of data validation and approval of BPL List at various levels.
- (iii) To recommend institutional mechanism to address grievances of public on exclusion/inclusion in the BPL List.
- (iv) To briefly look at the relationship between estimation and identification of poor and the issue of putting a limit on the total number of BPL families to be identified.
- (v) Any other recommendation to make the exercise of BPL Census simple and acceptable.

(f) and (g) The Government is not aware of any Court order in respect of estimates of poverty, however, while hearing a Civil Writ Petition No.196 of 2001 in the matter of PUCL Vs Union of India, the Supreme Court had passed an Order on 5.5.2003 directing that the Government of India will not insist the State Governments to remove any person from the existing BPL list. The above Stay Order was vacated on 14th February, 2006.

(h) and (i) The estimation of poverty in the country is carried out by the Planning Commission on the basis of large sample survey on Household Consumer Expenditure conducted by the National Sample Survey Organisation (NSSO) at an interval of approximately 5 years. The latest poverty estimates based on the Household Consumer Expenditure of 61st Round of the NSS are available for the year 2004-05.

Amendment in NREGA

400. SHRI PRAVEEN RASHTRAPAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there is any proposal to amend the National Rural Employment Guarantee Act (NREGA) to make the same more effective and also to provide employment for more days to the rural poor; and

(b) the details of various State Governments which have failed to utilize the grant allotted for National Rural Employment Guarantee Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) At present there is no proposal under consideration regarding increasing the number of days of guaranteed employment under the Act.

(b) NREGA is demand driven. Funds are released to the districts by the Central Government based on labour demand. State-wise details of funds released by the Central Government, total available funds and funds utilized during the years 2006-07, 2007-08, 2008-09 and 2009-10 (up to May, 2009) are given in the Statement.

Statement

Details of funds released and utilized State-wise and also funds available with them

Sl. No.	States	Central Release				Total funds available				Funds utilised / expenditure			
		2006-07	2007-08	2008-09	2009-10 (upto May 09)	2006-07	2007-08	2008-09	2009-10 (upto May 09)	2006-07	2007-08	2008-09	2009-10 (upto May 09)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	Andhra Pradesh	102541.43	137105.40	321910.19	91437.7161	114224.39	229320.82	370669.63	16503.65	68020.32	208374.75	296390.38	60928.13
2	Arunachal Pradesh	1450.85	1265.38	2948.84	0	1211.25	372.49	4145.65	27.17	221.34	303.9	2355.15	10.65
3	Assam	26550.85	52175.01	95872.16	13789.35	70769.1	80609.74	136557.02	5427.87	59252.93	54914.93	95379.66	23448.48
4	Bihar	54831.38	46707.83	138819.05	19979.65	119117.81	152388.63	218785.9	10274.29	71276.16	105222.66	131647.97	24521.22
5	Chhattisgarh	71850.74	114415.71	166449.34	20417.91	84088.78	151755.67	200591.38	7950.69	66882.16	140183.2	143447.52	17962.94
6	Gujarat	7433.94	5915.71	16419.2	13830.76	12374.74	12680.45	28126.75	2296.05	8585.03	8184.24	19615.34	4406.83
7	Haryana	3589.39	4840.97	13656.65	1313.47	4652.85	5802.46	16415.91	1190.13	3594.67	5235.01	10988.22	567.3
8	Himachal Pradesh	4667.64	12754.06	40974.63	6537.9	5719.2	16150.34	50124.84	2341.16	3940.12	12564.88	33227.64	4522.03
9	Jammu and Kashmir	4136.37	7071.37	10472.53	3968.9	5012.4	8994.66	15290.14	811.80	3454.44	4200.26	8772.02	482.1
10.	Jharkhand	55854.59	65069.07	180580.14	21441.09	98220.95	125468.19	236337.36	12457.89	71155.13	106253.85	134171.7	13084.78
11	Karnataka	24850.69	25298.49	39851.14	11574.44	34131.33	43671.67	66157.34	1237.17	24829.67	23650.54	35787.46	4032.38
12	Kerala	3739.51	6900.55	19887.32	13734.04	4835.18	9973.95	29771.74	2143.61	2789.73	8336.83	22454.65	2110.06
13	Madhya Pradesh	190944.20	260279.82	406111.54	108398.63	213368.36	328848.4	507481.96	24327.48	186268.63	289172.6	355166.67	74955.43
14	Maharashtra	21815.64	2923.75	18756.08	7804.7	48693.66	49783.33	61535.79	3959.00	17461.18	18907.21	35664.62	9110.16
15	Manipur	1692.89	6184.13	36540.97	8025.71	2037.59	6415.05	39735.08	737.53	2025.5	6276.15	32089.61	1169.89
16	Meghalaya	3224.68	5918.73	7802.6	3132.94	2583.63	6389.93	10975.76	621.22	2111.85	5091.18	8948.73	823.3

1	2	3	4	5	6	7	8	9	10	11	12	13	14
17	Mizoram	2023.90	3343.49	15194.15	6858.96	2598.21	4595.38	17426.3	751.88	1643.11	4200.7	16455.7	352.12
18	Nagaland	910.11	4399.59	26805.72	10899.24	1595.96	2572.41	28921.18	875.37	1457.62	2397.57	27231.15	1814.5
19	Orissa	78380.49	53695.69	87843.67	9304.63	89018.66	81098.83	112233.49	3119.23	73346.62	57956.9	59933.82	1835.49
20	Punjab	3445.75	2972.32	6775.32	1705.35	3839.21	5027.36	11492.7	570.75	2500.21	3004.29	7204.95	538.89
21	Rajasthan	78041.00	105600.20	652157.16	208053.81	85617.3	144069.79	724534.48	31497.96	69306.14	147733.72	616439.73	119680.47
22	Sikkim	691.50	629.75	4097.14	1972.92	456.5	1432.37	6212.62	240.66	261.89	1185.76	4148.68	635.16
23	Tamil Nadu	18409.21	51609.09	140126.58	17699.5	25210.92	70113.96	179459.04	9914.47	15163.63	51642.38	100406.47	26324.03
24	Tripura	2754.66	17016.45	46036.6	14411.22	4977.63	21850.38	51943.39	1724.68	4507.68	20860.34	49077.13	1731.64
25	Uttar Pradesh	56914.69	166589.89	393390.127	126081.57	102871.22	222726.19	470692.847	23782.01	77967.46	189825.13	358282.2	38874.11
26	Uttaranchal	4470.60	11003.65	10116.44	6477.42	7105.31	15319.6	15566.09	1166.24	4849.7	9575.01	13579.33	1562.77
27	West Bengal	38868.84	88262.88	92275.09	37359.92	63023.42	133148.55	133474.77	7965.71	39462.63	100434.62	94038.47	21602.3
28	Andaman and Nicobar		*135	702.75	0			1557.83	102.19			327.54	64.27
29	Dadra & Nagar Haveli		*45	45.1	0			46.2	11.21			1.03	52.1
30	Daman & Diu		*90	21.86	0			21.86	0.00			0	0
31	Goa		*114	618.21	0			684.07	29.42			239.22	9.93
32	Lakshadweep		*45	262.26	0			435.2	25.83			178.68	34.1
33	Pondicherry		*45	419.44	0			969.44	0.00			136.1	0
34	Chandigarh		*45	20	0			20	0.00			0	0
TOTAL :		864085.53	1259948.98	2993960.00	786212	1207355.57	1930580.6	3748393.76	174084.28	882335.548	1585688.6	2713787.54	457247.56

*Union Territories were covered under NREGA with effect from 1.4.2008. Funds were released to them during the Financial Year 2007-08 for preparatory activities.